

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL(AT) (INSOLVENCY)NO.487 OF 2018

IN THE MATTER OF:

Stonex India (P) Ltd

Appellant

Vs

Great Getsby Club of India(Regd)

Respondents

Present:

For Appellant:-Mr. Shiv Charan Garg and Mr. Imran Khan, Advocates.

For Respondents: - None.

O R D E R

27.08.2018 - Due to technical defect the application of the appellant filed under Section 9 of the Insolvency & Bankruptcy Code, 2016 was not entertained. We allow appellant to file another application under Section 9 of the Insolvency & Bankruptcy Code fulfilling all the conditions including all the requirements of under Section 9(3)(b) of I&B Code, 2016 enclosing the copy of demand notice under Section 8(1) already issued, as also the copy of the reply already sent by the Corporate Debtor to operational creditor under Section 8(2) of the I&B Code. In such case the Adjudicating Authority to decide the application uninfluenced by the impugned order dated 16.7.2018.

The appeal stands disposed of with the above liberty.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansilal Bhat)
Member (Judicial)

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